

ITEM NO.3

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7700/2023

(Arising out of impugned final judgment and order dated 04-05-2023 in CRLBA No. 586/2023 passed by the High Court of Judicature at Bombay)

RANA KAPOOR

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.120348/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Siddharth Agarwal, Sr. Adv.
 Ms. Stuti Gujral, Adv.
 Mr. Avishkar Singhvi, Adv.
 Mr. Rohan Talwar, Adv.
 Ms. Siya Chaudhry, Adv.
 Mr. Siddhartha Seem, Adv.
 Mr. Kaushik Poddar, AOR

For Respondent(s) Mr. S.V. Raju, A.S.G.
 Mr. Mukesh Kumar Maroria, AOR
 Mr. Zoheb Hussain, Adv.
 Mr. Annam Venkatesh, Adv.
 Ms. Sairica Raju, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned Senior Advocate appearing on behalf of the petitioner seeks permission to withdraw the present special leave petition and states that the petitioner - Rana Kapoor, if advised, will file an

application for bail relying upon Section 436-A of the Code of Criminal Procedure, 1973.

Taking the statement on record, the special leave petition is dismissed as withdrawn with liberty as prayed for.

We clarify that we have not made any observations/comments on the merits of the case.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR